

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Customs Appeal No. 1690 of 2012

*(Arising out of Order-in-Appeal No.57/2012 dated
21.3.2012 passed by the Commissioner of Customs
(Appeals), Bangalore.)*

M/s. Wipro Ltd.

Doddakannelli
Sarjapura Road
Bangalore – 572 168.

Appellant(s)

Versus

Commissioner of Customs

CR Building
PB No.5400
Queens Road
Bangalore – 560 001.

Respondent(s)

Appearance:

None

For the Appellant

Mr. K. A. Jathin, AR

For the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 21226 / 2023

Date of Hearing: 03.11.2023

Date of Decision: 03.11.2023

Per : DR. D.M. MISRA

None present for the appellant. The matter had been listed on 3.8.2023, 24.8.2023, 12.9.2023, 11.10.2023 and today 3.11.2023. No valid reasons have been mentioned in the letter dated 1.11.2023 seeking adjournment. It seems that the appellants are not serious to prosecute the matter before this

forum and consequently, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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